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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

CP NO. 80/2005 IN
OA NO. 180/2004

This the 31st day of May, 2005

HON'BLE MR. JUSTICE M.A.KHAN, VICE CHAIRMAN (J)
HON'BLE MR. S.K.NAIK, MEMBER (A)

Shri Balkar Singh
S/o Shri Shangara Singh
Dy. Com MRTS
Northern Railway Baroda House,
New Delhi.

(By Advocate: Sh. Ajit K.Pande)

Versus

Union of India through

1. Shri V.N.Mathur,
Secretary,
Ministry of Railways,
Rail Bhawan,
New Delhi.
2. Shri R.N.Agha
Member (Traffic)
Ministry of Railways,
Rail Bhawan,
New Delhi.

(By Advocate: Sh. H.K.Gangwani)

ORDER (ORAL)

Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)

Counsel for respondents has stated that the order of this Tribunal dated 23.7.2004
passed in OA-180/2004 has been challenged by the respondents in a writ petition before

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the Hon'ble High Court and the matter has now been listed before the Hon'ble High Court on 12.9.2005. It is further submitted that Hon'ble High Court has passed an order that in the meantime CP will not be pressed. In view of this, we do not consider it proper to proceed in the matter further. We dismiss the CP and discharge the notices but we allow the applicant to file a fresh CP, if necessary, after the order passed by the Hon'ble High Court is vacated or the writ petition is dismissed.

S.K. NAIK
(S.K. NAIK)
Member (A)

M.A. KHAN
(M.A. KHAN)
Vice Chairman (J)

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